NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

332_ T.C.P No. 332_/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT MEMBER (J)

> SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2017

NAME OF THE PARTIES:

Harish Manilal Jaishree R. Manilal V/s. Marks Exim Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

SIGNATURE DESIGNATION NAME S. No. Jsashant Charde P.RASHANT. (1) Advorate 21-CHANDE Liberty to withdraw with liberty to file fresh proceedings) Pelitica under Indelverig Code may be granted Prashant-Charde Advarale for pelitioner. 23-8-17

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ORDER T.C.P. No. 332/I&BC/NCLT/MB/MAH/2017

<u>....2....</u>

- 1. The Learned Representative of the Petitioner is present.
- 2. He stated that the inadvertently Form No.5 has been filed, although the nature of the debt is Financial Debt. Hence a requisite form is required to be filed.
- 3. He is seeking permission to withdraw this petition but with liberty to file a fresh Petition under the Insolvency and Bankruptcy Code. Liberty is granted.
- 3. This Petition is disposed of as Withdrawn. To be Consigned on Records.

sd/-Bhaskara Pantula Mohan Member (Judicial)

23.08.2017

We will a

Sd/-

M.K. Shrawat Member (Judicial)